



2026:AHC:30162

**HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 4060 of 2026**

Narendra Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Kumar Singh Yadav, Divyansh
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The proceedings initiated against the petitioner under Section 67 of the U.P. Revenue Code, 2006 being Case No.357 of 2023 (Gram Samaj Vs. Narendra Singh) was dropped by order dated 16.11.2023. It is argued that against the aforesaid order, on the application moved by the panel lawyer of Gaon Sabha on 19.02.2024, the proceeding were again initiated which is not permissible in law. He placed reliance upon the order dated 21.05.2025 passed by a Co-ordinate Bench of this Court in Writ C No.16386 of 2025 (Sompal Vs. State of U.P. and others).

2. Matter requires consideration.

3. Learned Standing Counsel accepted notice on behalf of respondents No.1 and 2 and Sri Arun Kumar Pandey, learned counsel put up his appearance on behalf of respondent No.3.

4. All the respondents are granted four weeks' time to file counter affidavit. Rejoinder affidavit, if any, be filed within two weeks thereafter.

5. List and connect this matter along with Writ C No.3295 of 2025.

6. Till the next date of listing, operation of order dated 09.09.2025 & 11.09.2024 passed by respondent No.2 Assistnat Collector/Tehsildar Milak, Rampur shall remain stayed.

February 11, 2026
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(Prakash Padia,J.)